

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

(IB)-102(PB)/2018

Mr. Saiyad Asad-UI-Islam
Vs
Great Indian Nautanki Co.

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 16.02.2018

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Shreyas Mehrotra, Advocate

For the Respondent(s):-

Mr. Ashish Choonan, Advocate

ORDER

Learned Counsel for the petitioner has stated that respondents are likely to dispose of their assets, i.e. immovable property or take the assets outside the jurisdiction of this Tribunal and has requested for interim order so that the object of filing of instant petition is not defeated.

Learned Counsel for the respondent has requested for time to file reply. Let reply be filed within 10 days with a copy in advance to the Counsel for the applicant.



Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

In the meanwhile, respondents shall not sell any of its assets and immovable property without specific permission from this Tribunal and the matter be posted for hearing on 8th March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018
V.Sethi